

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 104 OF 2018

Dated: 30th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Mrs. Mamta Bhatnagar & Ors.

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission &Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Neha Garg
Ms. Parichita Chowdhury for R-1

Mr. Balaji Srinivasan
Mr. Siddhan Kohli
Ms. Mayank Kshirsagar for R-2

ORDER

Learned counsel appearing for Respondent No.2 prays for one week's time to file the reply. Learned counsel appearing for the Appellant prays for three days' time to file the rejoinder, thereafter.

Submissions made by learned counsel appearing for the Appellant and learned counsel appearing for Respondent No. 2, as stated above, are placed on record.

The learned counsel appearing for the Respondent No.2 is permitted to file reply in the instant Appeal on or before 07.12.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 13.12.2018, after serving copy to the learned counsel for the appearing Respondents.

Post this matter along with O.P.No.01 of 2018 **as top on board on 14.12.2018**, as agreed by learned counsel appearing for the parties.

(S.D. Dubey)
Technical Member
Pr/pk

(Justice N. K. Patil)
Judicial Member